

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 175/KB/2017
CA (IB) No. 771/KB/2018
CA (IB) No. 844/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14TH SEPTEMBER, 2018, 10:30 A.M.

Name of the Company		Sreerampur Ispat Pvt.Ltd.-Vs- Barjora Steel & Re-rolling Mills Pvt.Ltd. (Liquidation)	
Under Section		9 (1) IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1	PCS BARSHA DIKSHIT	} Liquidator	Barsha Dikshit 14/09/18
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17	Jishnu Saha, Sr. Adm.	} Name Inadcom (P) Ltd. (Successful Bidder)	[Signature] 14/09/18.
27	Jansy Chakraborty, Adm.		
37	Siddhant Shetty, Adm.		

1.	Mr Rishabh Banerjee	} Advocates for Durgapur Projects Ltd.	[Signature] 14/09/18
2.	Mr Vivek Thunjumwala		
3.	Mr. Sachin Shukla		
4.	Ms. Debdatta Ray Chandhury		

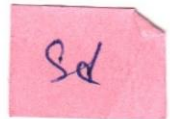
ORDER

Ld. Liquidator, Ld. Counsel for Durgapur Projects Ltd. and Ld. Counsel for successful bidder are present.

In the course of hearing the application, it appears to me that the applicant in CA(IB)No.771/KB/2018 not seen submitted the application in prescribed format for re-connections to the respondent Durgapur Projects Limited. Therefore, applicant is directed to submit the application in prescribed format by serving copy to the respondent. The respondent is directed to decide it in accordance with provisions applicable to it but within 10 days of the receipt of the application.

Ld. Liquidator has submitted second progress report. It is recorded.

List all CAs for further consideration on 12/11/2018.



(Jinan K.R.)
Member (J)